

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 303/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Sanjay Amratlal Panchal  
V/s.  
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KIRAN SHAH	C.A.	Applicant	<i>Kiran Shah</i>
2.	Dhruvesh G. Shah		Resp. No-6	<i>D. G. Shah</i>
3.	PAVAN S. GODIAWALA for SATYEN ISRANI	ADVOCATE	ORIGINAL PETITIONER	<i>Pavan Godiawala</i>

**ORDER**

Learned FCA Mr. Kiran Shah present for Applicant. Mr. Dhruvesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.

*Manora*  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.

*B. Raveendra Babu*  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**